

AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:

- (1) The Central Reserve Police Force (Medical Officers' Cadre) (Amendment) Rules, 1991 published in Notification No. G.S.R. 163 in Gazette of India dated the 16th March, 1991.
- (2) The Central Reserve Police Force (Amendment) Rules, 1991 published in Notification No. G.S.R. 388 in Gazette of India dated the 6th July, 1991. [Placed in Library, See. No. LT-995/91]

**Annual Report and Review on the Working of Indian Telephone Industries Ltd. Bangalore for the year 1990-91**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1990-91.
- (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the

year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, See. No. LT-996/91]

- (2) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1990-91.
- (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library, See. No. LT-997/91]

13.07 hrs

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th December, 1991, agreed without any amendment to the Banking Regulation (Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1991".